

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Imphal, the 17th of September, 2020

No. HCM/1/96/BENCH/13337 : It is hereby informed to all the members of the Bar and litigants that in view of the detection of Covid-19 positive case, within the premises of the High Court of Manipur, and the request made by the High Court Bar Association of Manipur for adjournment of Court proceeding for at least one week, the normal sitting of the High Court is hereby suspended till 21.09.2020. No cause list will be published for the said period. However, in case of matter of extreme urgency, appropriate bench will be constituted on 21.09.2020 with permission of the Hon'ble Chief Justice on the request made by the counsel or party. Such request may be sent to **hcmefiling@gmail.com**.

By Orders



Registrar (Judl)

High Court of Manipur

Copy to:

1. The Advocate General, Govt, of Manipur.
2. The Govt. Advocate, Govt. Of Manipur.
3. Addl. Advocate General, Govt. Of Manipur.
4. The President, HCBAM
5. The President, AMBA
6. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur
7. P.S. to Hon'ble Mr. Justice L.S. Jamir, High Court of Manipur.
8. P.S. to Hon'ble Mr. Justice Kh. Nobin Singh, High Court of Manipur.
9. P.S. to Hon'ble Mr. Justice MV Muralidarab, High Court of Manipur.
10. P.S. to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.
11. P.S. to Registrar General, High Court of Manipur
12. The System Analyst, High Court of Manipur.
- ***For uploading the same to the official website.***
13. All Supdts./Court Officer/Stamp Reporter
14. Court Masters